## GOVERNMENT OF INDIA COMMERCE AND INDUSTRY LOK SABHA

UNSTARRED QUESTION NO:897 ANSWERED ON:19.03.2012 STATUS OF SEZS Angadi Shri Suresh Chanabasappa;Chanabasappa Shri Udasi Shivkumar;Mishra Shri Mahabal ;Verma Shri Sajjan Singh;Viswanathan Shri P.

## Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the total number of Special Economic Zones (SEZs) sanctioned, operational, notified and pending with the board of approval across the country, state-wise and location-wise;

(b) the reasons for not promoting setting up of SEZs in the backward regions including the state of Madhya Pradesh;

(c) the details of the financial assistance including tax waivers provided by the government and the performance in terms of employment generation and export from these SEZs during each of the last three years;

(d) whether the government has introduced any resettlement and rehabilitation policy regarding the land acquisition for setting up of the SEZs and if so, the details thereof;

(e) whether the government proposes to review the guidelines and the policy on the SEZ including advising for non acquisition of fertile agricultural lands for the purpose relaxing the coastal regulation zone norms and green belt to allow land acquisition for SEZs; and

(f) if so, the details thereof and the reasons therefor?

## Answer

MINISTER OF THE STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA)

(a): In addition to seven Central Government Special Economic Zones (SEZs) and 12 State/Private Sector SEZs set up prior to the enactment of SEZ Act, 2005, formal approval has been accorded to 587 proposals out of which 380 SEZs have been notified. A total of 154 SEZs are already exporting. Statement containing state wise distribution of SEZs in annexed.

(b): Proposals for setting up of SEZs are considered by the Board of Approval only after written consent of the concerned State Govt. SEZs being set up under the Act are primarily private investment driven.

In addition to Indore SEZ setup by the State Government, formal approval has been accorded to 15 SEZs out of which 5 have been notified in Madhya Pradesh and one SEZ is already exporting, as on date.

(c): The fiscal concessions and duty benefits allowed to SEZs are in built into the SEZ Act, 2005. These exemptions are in the nature of incentives for export and are consistent with the principles that guide export promotion initiatives of the Government in general. Exports made in the last three years and direct employment generated by SEZs are as under:

```
Years Value of exports in Direct Employment (Rs. crore) (number of persons)
```

2008-2009 99,689 384957

2009-2010 2,20,711 503611

(d): Insofar as resettlement and rehabilitation package for any affected person is concerned, these vary from State to State depending upon the provisions of the State policies.

(e) & (f): Land for Special Economic Zones (SEZs) is procured as per the policy and procedures of the respective State Governments. To the extent part of the land under SEZs has been acquired this has been done by the State Government agencies concerned.